

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. CA 159/2023 IN TCP 82/2010

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024**

NAME OF THE PARTIES:- Geetaben A Patel
V/s
Kalpita Builders Pvt Ltd & Ors

Section: Rule 11 of NCLT Sec. 241(1), Sec. 242(4) of the Companies Act, 2013

ORDER

CA 159 of 2023:- CS, Nithish Bangera a/w Ranbhir Singh appeared for the Applicant through VC. Though Counsel for the Respondent was present but did not mark his appearance in the chat box. It has been pointed out that reply has been filed but Counsel for the Petitioner stated that the reply has not been served upon the Applicant. Counsel for the Respondent is directed to serve a copy of the reply upon the Applicant forthwith. Let rejoinder, if any, on behalf of the Applicant be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **02.09.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)